

**IN THE HIGH COURT OF JHARKHAND, RANCHI**

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**Cr.M.P. No. 2883 of 2013**

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Rajeshwari Devi, wife of late Sukhdeo Sahani, resident of village-Digwadih,  
PO Jailgara P.S Jorapokhar, District Dhanbad (Jharkhand)  
..... Petitioner

-- Versus --

State of Jharkhand and Others ..... Respondents

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner :- Mr. J.K. Pandey, Advocate  
For the State :- APP

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**4/26.03.2021** Heard Mr. J.K. Pandey, the learned counsel for the  
petitioner.

This petition has been heard through Video Conferencing in  
view of the guidelines of the High Court taking into account the situation  
arising due to COVID-19 pandemic. None of the parties have complained  
about any technical snag of audio-video and with their consent this  
matter has been heard.

This petition has been filed for restoration of W.P.(Cr.) No.  
211 of 2004. W.P.(Cr.) No.211 of 2004 was dismissed for default on  
15.12.2008 and this restoration petition has been filed in the year 2013.

At this stage, no relief can be extended in this petition.

Accordingly, the same is hereby dismissed.

**( Sanjay Kumar Dwivedi, J)**

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